

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3158 of 2020**

1.Kameshwar Prasad Gupta

2.Subhawati Devi

..... Petitioners

**Versus**

1.The State of Jharkhand

2.Amrita Kumari

..... Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner

: Mr. Anurag Kashyap, Advocate

For the State

: Mr. B.N. Jha, APP

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**02/ 09.09.2020** Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioner seeks permission to withdraw this anticipatory bail application.

3. Permission accorded.

4. Accordingly, this anticipatory bail application is dismissed as withdrawn.

**(Deepak Roshan, J.)**

Pramanik/